

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 329 of 1996.

Tuesday this the 19th day of March, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

N. Krishnan Nair,
Retired Cabin Station Master,
Ernakulam Junction, residing at:

Puthenmadom, Vallankulam,
Tiruvalia, Pathanamthitta Distt. .. Applicant

(By Advocate Shri T.C. Govindaswamy (represented)

Vs.

1. Union of India through the
General Manager,
Southern Railway,
Headquarters Office,
Park Town P.O., Madras - 3.

2. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum- 14.

3. The Divisional Railway Manager,
Southern Railway,
Trivandrum Division,
Trivandrum - 14.

4. The Divisional Railway Manager,
Southern Railway,
Palghat Division, Palghat. .. Respondents

The application having been heard on 19th March, 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that his service
between 6.8.1968 and 28.6.1971 has not been reckoned

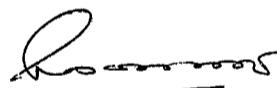
as qualifying service for pension. According to him this is liable to be counted as eligible service.

2. We find that applicant has made A-1 representation in this behalf and that it is pending consideration before third respondent. Third respondent will consider A-1 representation on its merits and pass a speaking order thereon within two months from today.

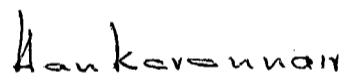
3. Applicant will forward a copy of the original application and a copy of this order to third respondent for compliance.

4. With the aforesaid directions, we dispose of the application. No costs.

Tuesday this the 19th day of March, 1996.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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List of Annexures

1. Annexure-A1: A true copy of the representation dated 25.11.95 submitted by the applicant to the 3rd respondent.